

F. No. 28(130)/2006/CESTAT/Admn
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066


Dated: 16.12.2019

ORDER

The Hon'ble President, CESTAT is pleased to delegate the powers for financial sanction of Rent, Electricity Bills/Water Bills and other payments to statutory bodies, if any, of the CESTAT Chennai Bench to Ms. Sulekha Beevi C.S, Member (Judicial), CESTAT, Chennai subject to the overall control of the Hon'ble President, CESTAT New Delhi.

The above powers will not exceed the powers vested in the Head of the Department and will be subject to the conditions stipulated in Rule 13 of Delegation of Financial Power Rules (DFPR).

While exercising the powers under GFR, the same shall be, strictly in accordance with the rules. The officer, on whom the above powers are delegated, shall be responsible for correctness, regularity and propriety of the expenditure incurred by him/ her, so authorized.


(Bineesh Kumar K.S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi
2. Ms. Sulekha Beevi C.S, Member (Judicial), CESTAT, Chennai.
3. PA to Registrar, CESTAT, New Delhi
4. The Pay & Accounts Officer, Ministry of Finance, Dept of Revenue, New Delhi
5. The Assistant Registrar CESTAT, Chennai
6. The Accounts Officer, Cash & Accounts Section, CESTAT, New Delhi
7. Office copy/ Guard file/ CESTAT Website